

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 17608-JK (LD) of 2024

DATED: - 17 - 10 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 17.10.2024

No:-LAW-OIC/10/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer



Annexure to the Government Order No.17608 -JK (LD) of 2024 dated 17.10.2024

S No.	Title of the case	OIC
1	Shoaib Ahmad Pandit Vs UT of J&K, whereby the accused involved in case FIR No.88/2024 u/s 8/21-29 NDPS Act P/s Humhama	Sh. Saqib Ganie, DySP Hqrs, Budgam
2	FIR No. 08/2011 P/S Womens Rambagh Srinagar. Offence u/S 498-A/ 406 RPC titled Tariq Ahmad Ganaie V/S State of J&K (now UT).	Syed Sleet Shah DySP Hqr
3	UT of J&K Vs Bashir Ahmad Beigh, FIR No.11/2020 u/s 13 ULA(P) Act 201 IPC P/s Chandoosa	Sh. Javed Ahmed, SDPO Kreeri, Budgam
4	Liaqat Ali Versus U.T of J&K & others in OA No. 1047/2023.	Mr. Nasir Ahmad Shah, Dy. S.P (S) Personnel PHQ Contact No. 7006770143
5	Mohammad Amin Khantan V/s U.T of J&K & others in O.A No. 659/2022.	Mr. Nasir Ahmad Shah, Dy. S.P (S) Personnel PHQ
6	Bashir Ahmad Ansari V/s U.T of J&K & others in T.A No. 245/2021, SWP No. 1997/2018	Mr. Nasarullah Khan, Dy. S.P (S) Staff Officer to Director Police Telecom J&K
7	Subzar Ahmad Kumar and Ors. Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.1066/2024.	Mr. Tanveer Ahmad, Dy. S.P, Area Commandant Home Guards Shopian

